

(Interruptions) I want to place on record two things. Firstly, we do not agree that they have got a right and, secondly, our objection is to the vitiation of the Table of the House by a report against which the working class people of this country have taken a unanimous objection. It is unfortunate that the objection raised by us has been overruled. We do not want to be a party to this wilful action of the Government in laying the Report on the Table of the House. In protest, the Opposition walks out of the House.

15.37 hrs.

Shri C. M. Stephen and some other Hon. Members then left the House

NOTIFICATION UNDER GENERAL INSURANCE BUSINESS (NATIONALISATION) ACT, 1972, REPORT OF STUDY GROUP ON WAGES, INCOMES AND PRICES, NOTIFICATIONS UNDER CUSTOMS ACT, 1962, ETC., ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table:—

(1) A copy of Notification No. S.O. 1586 (Hindi and English versions) published in Gazette of India dated the 3rd June, 1978 making certain amendments to Notification No. S.O. 771(E) dated the 29th December, 1972, under sub-section (3) of section 39 of the General Insurance Business (Nationalisation) Act, 1972. [Placed in Library. See No. LT-2365/78]

(2) (i) A copy of the Report of the Study Group on Wages, incomes and Prices.

(ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi versions of the Report. [Placed in Library. See No. LT-2366/78].

(3) A copy each of the following Notifications (Hindi and Eng-

lish versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 275(E) to 281(E) published in Gazette of India dated the 12th May, 1978 together with an explanatory memorandum.

(ii) The Baggage Rules 1978, published in Notification No. G.S.R. 290(E) in Gazette of India dated the 16th May, 1976.

(iii) The Tourist Baggage Rules, 1978, published in Notification No. G.S.R. 291(E) in Gazette of India dated the 16th May, 1978.

(iv) The Transfer of Residence Rules, 1978, published in Notification No. G.S.R. 292(E) in Gazette of India dated the 16th May, 1978.

(v) G.S.R. 293(E) published in Gazette of India dated the 16th May, 1978.

(vi) G.S.R. 294(E) published in Gazette of India dated the 16th May, 1978.

(vii) G.S.R. 295(E) published in Gazette of India dated the 16th May, 1978.

(viii) G.S.R. 297(E) published in Gazette of India dated the 19th May, 1978, together with an explanatory memorandum.

(ix) G.S.R. 301(E) published in Gazette of India dated the 24th May, 1978 together with an explanatory memorandum.

(x) G.S.R. 302(E) published in Gazette of India dated the 25th May, 1978 together with an explanatory memorandum.

(xi) G.S.R. 764 and 765 published in Gazette of India dated the 17th June, 1978 together with an explanatory memorandum.

(xii) G.S.R. 330(E) and 331(E) published in Gazette of India dated the 21st June, 1978

gether with an explanatory memorandum.

(xiv) G.S.R. 856(E) published in Gazette of India dated the 28th June, 1978 with an explanatory memorandum.

(xiv) G.S.R. 856(E) published in Gazette of India dated the 1st July, 1978, together with an explanatory memorandum.

(4) An explanatory memorandum, (Hindi and English versions) regarding Notifications mentioned at (ii) to (vii) of item (3) above. [Placed in Library. See No. LT-2367/78].

(5) A copy of the Medicinal and Toilet Preparations (Excise Duties) (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 604 in Gazette of India dated the 13th May, 1978, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955 [Placed in Library. See No. LT-2368/78].

(6) A copy of the Customs and Central Excise Duties Drawback (Second Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 287(E) in Gazette of India dated the 15th May, 1978, under section 38 of the Central Excises and Salt Act, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-2369/78].

(7) A copy of the Gold Control (Grant of Certificates) Second Amendment Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 288(E) in Gazette of India dated the 29th April, 1978, under sub-section (3) of section 114 of the Gold (Control) Act, 1968. [Placed in Library. See No. LT-2370/78].

(8) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 282(E) to 285(E) published in Gazette of India dated the 12th May, 1978 together with an explanatory memorandum.

(ii) G.S.R. 314(E) published in Gazette of India dated the 1st June, 1978 together with an explanatory memorandum. [Placed in Library. See No. LT-2371/78].

MR. SPEAKER: So far as other objections raised by Mr. Jyotirmoy Bosu are concerned, there is substance in that. You should give the details in the Notification. Merely mentioning Notification No. such and such is not sufficient. You should give details in the Notification.

THE MINISTER OF FINANCE (SHRI H. M. PATEL): We will do that.

SHRI A. BALA PAJANOR (Pondicherry): You wanted cooperation from the Opposition. Many Members have not gone through the Report. Mr. Mavalankar also supported me. You could have deferred it.

MR. SPEAKER: It is over now; the ruling has been given.

SHRI A. BALA PAJANOR: You have been technical. If you are going to be so technical, we cannot function an inch here. What I want to submit is this. The Minister argued that the laying of the Report on the Table of the House is only a technical matter and you also agreed to it. It is not so because there is a very strong feeling in the country against the Report. It is a peculiar case. You could have calculated and given us some more time. Why do you want, in a hurry, to take this thing?

MR. SPEAKER: Let us go to the next item. Shri Jagannath Rao.